

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

25

C.P No. 188/(MAH)/2017

CORAM:

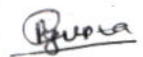
Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 17.07.2017

NAME OF THE PARTIES: Shrinika Infra Limited.

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
15	Ramesh Gupta	Authorised Representative	

ORDER

CP No. 188/14(1)/NCLT/MB/MAH/2017

A Representative of the Company presents to argue the case without Board Resolution authorizing him to appear on behalf of the Company, therefore, the Authorized Representative is hereby directed to file the copy of the Board Resolution before the next date of hearing.

List this matter on 25.07.2017.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)